

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
M.A. No. 289 of 2017**

Most. Kaili @ Kaili Mosamat

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**Appellant**

**-versus-**

1. Smt. Satyam Devi

2. The Oriental Insurance Co. Ltd. Branch Office Lohardaga, Hotel Novelty,  
Powerganj Chowk, Lohardaga.

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**Respondents**

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**CORAM : HON'BLE MR. JUSTICE ANANDA SEN  
THROUGH VIDEO CONFERENCING**

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**For the Appellant :** Mr. Prashant Kumar Rahul, Advocate

**For the Respondents :**

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**7/ 05.04.2021**      **I.A. No. 6809 of 2017**

This interlocutory application has been filed under Section 5 of the Limitation Act, to condone the delay of 178 days in filing this appeal. The grounds to condone the delay have been mentioned in the interlocutory application.

This appeal is filed by the claimant.

After hearing the submissions of the counsel for the appellant and being satisfied with the grounds shown to condone the delay in filing this appeal, I am inclined to allow this interlocutory application. The delay of 178 days in filing this appeal is hereby condoned.

I.A. No.6809 of 2017 is, accordingly, allowed.

**M.A. No.289 of 2017**

Mr. Prashant Kumar Rahul, learned counsel appearing for the appellant submits that the parties have resolved their dispute in the National Lok Adalat held on 14.09.2019. The report submitted by the District & Additional Sessions Judge I, Latehar to the aforesaid effect has also been sent to this Court by the Principal District Judge-cum-Chairman, DLSA, Latehar.

Considering the fact that the parties have resolved their dispute in terms of the amicable settlement before the National Lok Adalat, this miscellaneous appeal is disposed of.

**(Ananda Sen, J.)**